

4. There are no statutory approvals required to acquire Equity Shares that are validly tendered pursuant to this Offer. For further information, kindly refer to the Paragraph 8.14 titled as 'Statutory and Other Approvals' at page 30 of the Letter of Offer.
5. The Letter of Offer (including Form of Acceptance cum acknowledgement) (hereinafter collectively referred to as "Letter of Offer" or "LOF") dated April 07, 2026 was mailed on April 09, 2026 through electronic means to all the public shareholders of the Target Company whose email ids are registered with the depositories and/or the Target Company and the physical copies were dispatched on April 09, 2026 to all the public shareholders of the Target Company who are holding physical equity shares and non-email registered shareholders as appeared in its register of Members on April 01, 2026 ("Identified Date").
6. Please note that a copy of the LOF along with the Form of Acceptance-cum-Acknowledgement is available on the website of Securities and Exchange Board of India (SEBI), www.sebi.gov.in, and also on the website of Manager to the Offer, www.sumedhafiscal.com and shareholders can also apply by downloading such forms from the website.
7. Public shareholders are requested to refer section titled "Procedure for Acceptance and Settlement" at page 31 of the Letter of Offer in relation to inter alia, the procedure for tendering their equity shares in the Open Offer and are required to adhere to and follow the procedure outlined therein. A summary of procedure for tendering equity shares in the open offer is set out below:
 - a. **In case of physical Shares:** Public Shareholders, who wish to avail of and accept the Offer, can deliver duly filled and signed Form of Acceptance-cum-Acknowledgement along with all the relevant documents at the collection centres mentioned in Para 9.21 of the Letter of Offer. Please refer to the detailed procedure as mentioned in 9.21 on page 34 of the Letter of Offer.
 - b. **In case of Dematerialized Shares:** Eligible Person(s) may participate in the Offer by approaching their respective Selling member and tender shares in the Open Offer as per the procedure along with other details. Please refer to the detailed procedure as mentioned in Para 9.20 on page 33 of the Letter of Offer.
8. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the Draft Letter of Offer had been submitted to SEBI on February 05, 2026. We have received the final observations in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its Letter No. 'HOI/49/12/11(33)2026-CFD-RAC-DCR1' dated March 27, 2026 which have been incorporated in the LOF.
9. **Any other material change from the date of PA:**
There have been no material changes in relation to the Offer, since the date of Public Announcement on January 21, 2026 save as otherwise disclosed in the DPS and the Letter of Offer.
10. **Schedule of Activities:**

Major Activities	Original Schedule#		Revised Schedule	
Public Announcement	21st January 2026	Wednesday	21st January 2026	Wednesday
Publication of Detailed Public Statement in Newspaper	29th January 2026	Thursday	29th January 2026	Thursday
Last date of filing Draft Letter of Offer with SEBI	5th February 2026	Thursday	5th February 2026	Thursday
Last Date for a public announcement for competing offer(s)	20th February 2026	Friday	20th February 2026	Friday
Last date for receipt of Comments from SEBI on Draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager)	27th February 2026	Friday	27th March, 2026	Friday
Identified Date*	4th March 2026	Wednesday	1st April, 2026	Wednesday
Date by which Letter of Offer will be dispatched to the shareholders	11th March 2026	Wednesday	9th April, 2026	Thursday
Last date by which a Committee of Independent Directors constituted by the BODs of the Target Company shall give its recommendations	13th March 2026	Friday	14th April, 2026	Tuesday
Last Day of Revision of Offer Price / Share	16th March 2026	Monday	15th April, 2026	Wednesday
Issue of advertisement announcing the schedule of activities for Open Offer, status of statutory and other approvals in newspapers	17th March 2026	Tuesday	16th April, 2026	Thursday
Date of commencement of tendering period	18th March 2026	Wednesday	17th April, 2026	Friday
Date of Closing of tendering period	6th April 2026	Monday	30th April, 2026	Thursday
Date of communicating the rejection / acceptance and payment of consideration for the acquired share	21st April 2026	Tuesday	15th May, 2026	Friday
Post Offer Advertisement	28th April 2026	Tuesday	22nd May, 2026	Friday
Post Offer report	28th April 2026	Tuesday	22nd May, 2026	Friday

* Identified Date is only for the purpose of determining the names of the Shareholders as on such date to whom the Letter of Offer would be sent. All owner (registered or unregistered) of equity shares of the Target Company (except the Promoters and members of the Promoter Group of the Target Company; the Acquirer, Person Acting in Concert and any Persons Deemed to be Acting in Concert with the foregoing; and the parties to the Share Purchase Agreement (as defined below)